

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

## **Petition No. 28/TT/2021**

Date: 14.7.2021

To

Shri S.S. Raju  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for assets under Transmission system associated Western Region System Strengthening Scheme XVI in the Western Region**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 30.7.2021:

### **2014-19 period**

- a) Status of associated downstream transmission system under the scope of MSETC and downstream assets under the scope of MPPTCL.
- b) Provide a legible copy of Auditor's Certificate for Asset A and E.
- c) Liability flow statement to be submitted for all the Assets as per the format provided in Annexure-I

### **2019-24 period**

- d) Package-wise details along with reasons of the ACE claimed for all the Assets.
- e) Confirmation whether any further ACE expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond claimed.

## **Forms**

- f) Provide Form-5 for all the assets
  - g) Provide Form-13 for all assets.
2. Confirm that the instant assets are currently in use and information in respect of decapitalization, if any.
  3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

